

(c) For the experimental phase, the Swiss Government have agreed to meet:

- (i) cost and transport charges on essential equipment which is not available in India. Slurry plant and plough sets, artificial insemination equipments, liquid nitrogen plant and the liquid nitrogen containers have been imported. More foreign implements and tools like tractors, spades, melter balance, microscopes, testing centrifuge etc. are also expected to be supplied by the Swiss Government;
- (ii) cost and transport charges on Swiss live-stock. 36 cattle of Swiss brown breed have already been imported. More such cattle may be imported hereafter;
- (iii) the salaries of the Swiss experts;
- (iv) the costs of transportation and subsistence of Swiss experts during their travel to and from India;
- (v) insurance premia for Swiss experts.

Tuna Fish

4373. Shri S. Kandappan: Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

- (a) whether it is a fact that Tuna fish abounds in Andaman and Nicobar waters; and
- (b) whether there is any scheme for commercially exploiting the same?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): (a) Yes, Sir.

(b) The schemes for the Fourth Plan envisage fishing for Tuna from bases in the Andamans.

Kerala Inland Water Service

4374. Shri Vasudevan Nair:
Shri Warior:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

- (a) whether the Kerala Inland Water service has decided to modernise their fleet of boats;
- (b) whether there is any proposal to have new boats; and
- (c) if so, how many new boats are proposed to be built in 1966-67?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) The State Inland Water Transport Service, Kerala, has prepared a scheme for reconditioning its fleet of boats.

- (b) No.
- (c) Does not arise.

Jayanti Shipping Company

4375. Shri Maurya:
Shri Kishen Pattnayak:

Will the Minister of Law be pleased to state:

- (a) whether the Secretary, Department of Company Law and Registrar of Companies have received any complaints, oral or written (whether anonymous or otherwise) against the mismanagement of Jayanti Shipping Company in general and the alleged violation of foreign exchange regulations;
- (b) if so, the details thereof; and
- (c) the action the Department of Company Law and the Registrar of Companies propose to take or have taken in this regard?

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): (a) and (b). Some anonymous and some signed complaints against Jayanti Shipping Company have been received

by the Company Law Board. The main allegations, *inter alia* are:—

- (i) Excessive travelling expenses have been charged;
 - (ii) Large amounts of brokerage have been paid;
 - (iii) Investment of Provident Fund money has been made improperly in violation of the provisions of the Companies Act;
 - (iv) Two balance-sheets have been prepared for the financial year 1963-64;
 - (v) The company has obtained huge loan from a company in Bombay;
 - (vi) Income-tax has not been properly paid by the company and its Managing Director;
 - (vii) Large amount of foreign exchange earned by the company has not been properly accounted for and the provisions of Foreign Exchange Regulations have been violated;
 - (viii) The company has accepted large amounts as deposits and is not making repayment thereof;
 - (ix) The appointment of the Executive Director has been made irregularly.
- (c) Complaints relating to alleged violation of foreign exchange, non-payment of Income-tax etc. have been forwarded to the Departments concerned for necessary action. Complaints having a bearing on irregularities under the Companies Act are being enquired into and relevant facts which may be brought to light by the Committee of Inquiry already appointed by the Ministry of Transport and Aviation will be taken into account.

दिल्ली में पशु-पालन

4376. श्री तुकम चन्द कछवाय :
श्री युद्धबीर सिंह :
श्री बड़े :

क्या साख, कृषि, सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली तथा इसके 300 गांवों में पशु-पालन पर सरकार का विचार आठ लाख रुपये खर्च करने का है;

(ख) यदि हां, तो क्या सरकार ने दिल्ली तथा उसके गांव के चरागाहों को अपने अधिकार में ले लिया है जिसके परिणाम-स्वरूप पशुपालन सम्बन्धी कार्य समाप्त हो गया है; और

(ग) क्या सरकार ने पशु पालने वाले लोगों की इस समस्या पर विचार किया है ?

साख, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में उपमन्त्री (श्री शिन्वे) :
(क) वर्ष 1966-67 के दौरान दिल्ली में पशु-पालन (जिसमें मुर्गी-पालन तथा मत्स्य-पालन शामिल है) के लिये 6,70,000 रुपये रखा गया है ।

(ख) जी नहीं। दिल्ली के संघ क्षेत्र के गांवों में पहले की भांति पशुपालन सम्बन्धी गतिविधियां जारी हैं। गांवों के चरागाहों को ग्राम पंचायतों के अधिकार में रखा गया है और वहां गांव के पशु चराये जाते हैं। सरकार ने चरागाहों को अपने अधिकार में नहीं लिया है और न ऐसा करने का कोई प्रस्ताव है ।

(ग) प्रश्न ही नहीं होता ।

Import of Crawler Tractors

4377. Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether any foreign exchange has been made available to the Gov-